

SHRI NARAYAN DATT TIWARI : With the eminent leadership and influential leadership of the hon. Member being available to the youth of Lakshadweep I am sure he will be able to give a healing touch, healing balm. As far as his comments on Home Ministry are concerned on police recruitment, I will convey his feelings to my colleague the Home Minister.

MR. SPEAKER : Next question. Mr. Daga.

PROF. K.K. TEWARY : You should direct the Home Minister to do something about it.

MR. SPEAKER : We have already asked the Industries Minister.

(Interruptions)

MR. SPEAKER : I have already asked the Industries Minister. I have already requested the Industries Minister to look carefully into this. I will ask you all hon. Members here in this House to be very sympathetic to the questions you are putting; because, you just talk on and on so much that it just curtails the number of questions covered. That is very bad. I cannot help it because, if I just butt in all the time, it looks very bad. *(Interruption)* I am not only asking you alone. I am asking other Members also in the House. You have to be pungent and direct. I have said so many times. You just hang on one question. You put a rope around it and hang over one question all the time. It is not the way.

[Translation]

Publication of Law Books in Hindi

*498. **SHRI MOOL CHAND DAGA :** Will the Minister of LAW AND JUSTICE be pleased to state :

(a) whether standard law books in Hindi have been published for use as text books for law courses in universities and as manuals for use of lawyers and the Judiciary ;

(b) if so, the names of such law books published and their year of publication alongwith the total amount spent on them, the total proceeds from their sale and the mode of their usage; and

(c) whether the university students studying law course books in Hindi are allowed to take their examinations in Hindi and if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H.R. BHARDWAJ) : (a) Yes, Sir.

(b) A statement is given below.

(c) Yes, Sir. According to available information, the following Universities in the States of Bihar, Madhya Pradesh, Rajasthan, Uttar Pradesh and Gujarat have allowed their students studying in the Law course to take their examinations in Hindi, besides English.

BIHAR	(1) Magadh
	(2) L.N. Mithila
	(3) Patna
MADHYA PRADESH	(1) A.P. Singh
	(2) Jabalpur
	(3) Jiwaji
	(4) Ravi Shankar
	(5) Vikram
	(6) Indore
RAJASTHAN	(1) Rajasthan
	(2) Udaipur
UTTAR PRADESH	(1) Agra
	(2) Allahabad
	(3) Avadh
	(4) B.H.U.
	(5) Bundelkhand
	(6) Garhwal
	(7) Gorakhpur
	(8) Kanpur
	(9) Kumaon
	(10) Lucknow
	(11) Meerut
	(12) Rohilkhand
GUJARAT	(1) Gujarat
	(2) Sardar Patel
	(3) Saurashtra
	(4) South Gujarat

Statement

Statement showing the details of Standard Law Books printed and sold as on 27th March, 1986.

S. No.	Title of book	Year of Publication	Cost of Production *	Total No. of copies Recd.	Price of the book	Copies sold	Supplied free	Balance copies	Total amount of sold copies
1	2	3	4	5	6	7	8	9	10
1.	Private Antarrashtriya Vidhi (Private International Law) by Dr. Paras Dewan.	1975	58,508.53	1500	12.50	775	293	432	9687.50
2.	Sakshya Ki Vidhi (Law of Evidence) (1st Edition) by Sh. R.C. Trivedi.	1975	58,270.85	1995	14.50	1725	270	--	25,012.50
3.	Sampatti Antaran Adhinyam, 1882 (Transfer of Property Act, 1882) by Sh. V.M. Shukla.	1976	39,840.88	1970	12.00	1718	252	--	20,616.00
4.	Apkriya Vidhi Ke Sidhant (Principles of the Law of Torts) (1st Edition) by Sh. S.L. Aggarwal.	1976	1,17,498.00	1985	12.50	1706	279	--	21,325.00

5.	Uttar Pradesh Bhudhriti Vidhi (Uttar Pradesh Land Tenure Laws) by Sh. Umesh Kumar.	1976	22,196.83	1004	10.00	840	149	15	8,400.00
6.	Ayakar Vidhi (Income Tax Laws) by Sh. N.L. Jain	1978	23,534.56	1010	14.00	947	63	—	13,258.00
7.	Madhya Pradesh Bhuvaidhi (Madhya Pradesh Land Laws) by Sh. Shivdayal Parmeshwardayal Srivastava, Retired Chief Justice, Madhya Pradesh High Court.	1979	49,374.73	900	21.00	673	132	95	14,133.00
8.	Nirnaya Lekhan (Judgment Writing) by Sh. Bhagwati Prasad Beri, Retired Chief Justice, Rajasthan High Court	1979	49,120.80	2990	11.00	2278	122	590	25,058.00
9.	Danda Vidhi Ke Sadharan Sidhant (General Principles of Criminal Law) by Dr. R.C. Nigam.	1980	70,556.00	1992	19.00	1888	104	—	35,872.00
10.	Antararashtriya Sangathan (International Organisations) by Dr. Prayag Singh.	1980	24,380.00	2000	23.80	612	138	1250	14,565.60
11.	Chikitsa Nyayashastra aur Vish-Vigyan (Medical Jurisprudence and Toxi-	1980	1,72,507.90	4000	70.00	3862	66	72	2,70,340.00

1	2	3	4	5	6	7	8	9	10
	cology) by Dr. C.K. Parikh, Translated by Dr. N.K. Patoria.	1980	61,572.00	2000	16.50	1331	111	558	21,961.50
12.	Prashasnik Vidhi (Administrative Law) by Dr. K.C. Joshi.	1981	16,826.91	2000	24.00	1905	83	12	45,720.00
13.	Shram Vidhi (Labour Laws) by Sh. G.K. Arora.	1981	34,141.50	3000	36.50	1758	132	1110	64,167.00
14.	Bhartiya Samvidhan Ke Pramukh Tatva (Constitution of India) by Dr. P.K. Tripathi	1981	67,655.00	2000	16.50	1928	72	—	31,812.00
15.	Muslim Vidhi (Mohd. Law) by Professor Hafeezul Rehman.	1981	61,297.08	3000	33.60	2757	15	228	92,635.20
16.	Sakshya Ki Vidhi (Law of Evidence) (2nd edition) by Sh. R.G. Trivedi.	1981	55,983.84	1990	46.50	1867	23	100	86,815.50
17.	Dand Prakriya Sanhita (Criminal Procedure Code) by Sh. Mahavir Singh, Retired Judge, Allahabad High Court.	1981	Bill awaited from the Press.	1480	14.50	969	22	489	14,050.50
18.	Apkritiya Vidhi ke Sidhanr (Principles of the Law of Torts) (2nd edition) by Sh. S.L. Aggarwal.	1982							

19.	Company Vidhi (Company Law) by Sh. Surinder Nath	1983	Bill awaited from the press.	1993	30.00	651	23	1319	19,530.00
20.	Samvida Vidhi (Law of Contract) by Sh. R.G. Chaturvedi.	1983	1,00,041.00	2999	24.35	694	89	2216	16,898.90
21.	Antarashtriya Vidhi ke Pramukh Nirnaya (Case-Law book on International Law) by Sh. S.C. Khara.	1983	Bill awaited from the Press.	900	16.70	279	84	537	4,659.30
22.	Sampatti Antaran Adhinyam, 1882 (Transfer of Property Act, 1882) (2nd revised edition) by Shri V.M. Shukla.	10.3.1986	-do-	2995	21.00				(The copies of this edition have been received only on 10.3.1986).

NOTE : 1. The above list includes 18 original books, one translation and three second editions.

NOTE : 2. The following Universities have prescribed some of our text books to their courses of studies :

1. Rani Durgavati Vishvavidyalaya, Jabalpur, M.P. 14 books,
2. Agra Vishvavidyalaya, Agra, U.P. 6 books.

SHRI MOOL CHAND DAGA : Mr. Speaker, Sir, I need your protection. Today, he is telling this thing. This scheme was introduced in 1969 and after 16 years the hon. Minister is giving this reply. Shri Asok Sen might not be reading much of Hindi due to paucity of time, but the question is that the Advisory Committee of your Ministry have said in their report that the officer who oversees the work of Law Branch neither knows Hindi nor has any knowledge of law. This is their report, not mine.

MR. SPEAKER : Also ask whether he knows anything at all.

SHRI MOOL CHAND DAGA : You may ask him for me. When I ask, he does not reply. The second thing which he has said is that the persons who publish these law publications are not legal experts. They are neither L.L.B. nor they have good command over Hindi. You have entrusted the work of publication to them. *(Interruptions)* You have stood up so soon.

THE MINISTER OF LAW AND JUSTICE (SHRI A.K. SEN) : It is 12'0 clock now.

MR. SPEAKER : Whose ?

SHRI A.K. SEN : It is 12'0 clock now. I have stood up soon, because otherwise it might be construed that we are not ready to reply to the supplementary. Mr. Speaker, Sir, the hon. Member might have gone into the detailed statement. You can see that 22 books have been published by now.

SHRI SOMNATH CHATTERJEE : Nobody buys them. *(Interruptions)*

SHRI A.K. SEN : Sir, the qualitative aspect of these books has also been discussed and the Advisory Committee has appreciated it ; I know it. *(Interruptions)*

SHRI MOOL CHAND DAGA : The Advisory Committee has not appreciated it. Perhaps, they have put it in a different way. You are not stating the facts in the House.

SHRI A.K. SEN : That I shall send

to you. We have received appreciation from different quarters and I shall send the details to you in this respect. I have myself read it. The very first publication was on Penal Code and Criminal Procedure Code.

[English]

MR. SPEAKER : Question Hour is over.

WRITTEN ANSWERS TO QUESTIONS

[English]

Allotment of imported raw material to Mysore Soap Factory, Bangalore

*499. **SHRI G. DEVARAYA NAIK :** Will the Minister of INDUSTRY be pleased to state :

(a) whether it is a fact that the imported raw material was allotted recently for manufacturing soap to Mysore Soap Factory, Bangalore, a public undertaking of Karnataka Government ;

(b) if so, the quantity allotted ;

(c) the conditions stipulated while allotting imported raw material ;

(d) whether it has come to the notice of Government that Karnataka Government Soap Factory re-sold the entire raw material to the private firms in Bombay in violation of the Central excise rules ; and

(e) if so, the action Government have taken or propose to take in the matter ?

THE MINISTER OF INDUSTRY (SHRI NARAYAN DATT TIWARI) :

(a) and (b). It is presumed that reference in this question is to M/s. Karnataka Soaps & Detergents, in which erstwhile Government Soap Factory, Bangalore, was merged in 1980.

The following quantities of imported Split Palm Stearine Fatty Acid (SPSFA)/Palm Fatty Acid Distillate (PFAD)/Crude Palm Stearine (CPS) were allotted to M/s. Karnataka Soaps & Detergents Ltd., during 1984-85 and 1985-86 :—